HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE TWENTY SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

TAKEN UP WRIT PETITION (PIL) NO: 8 OF 2023

Between:

Mr. M. Mallaiah, President of Telangana Scheduled Tribe Employees Welfare Association, 74 HIG, Phase-3, Annamayya Enclave, BHEL Ramachandrapuram, Hyderabad - 502 032.

...PETITIONER

AND

1. The State of Telangana, represented by its Chief Secretary, Secretariat, Hyderabad.
2. The State of Telangana, represented by its Principal Secretary, Medical and Health Department, Secretariat, Hyderabad.
3. The Director of Medical Education, Government of Telangana, Hyderabad.
4. The Commissioner of Police, Warangal Commissionerate, Warangal.
5. The Principal, Kakatiya Medical College(KMC), Warangal.
6. The Head of the Department(HOD), Aneasthesia Department, Kakatiya Medical College, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that to In compliance with the orders of My Lord the Hon'ble Chief Justice dated 17-04-2023 and for the reasons stated in the letter dated 27-02-2023 sent by the petitioner herein this Hon'ble Court may be pleased to issue an appropriate Writ order or orders more particularly in the nature of Writ of Mandamus to call for remarks and records from the Respondents herein to relating to ragging, caste discrimination and brutal murder of Dr. Dharavath Preethi, MD(Anaesthesia), 1st year student at Kakatiya Medical College(KMC), Warangal City, belonging to scheduled tribe caste. It is further submitted that the parents of the deceased stated that their daughter Dr. Dharavath Preethi has joined in MD(Anaesthesia) 1st year in November 2022 in Kakatiya Medical College(KMC), Warangal and from December 2022 onwards the 2nd year students headed by Mr. Saif are ragging Dr. Preethi, commented badly on her tribal caste and reservation policy etc., she has complained to the HOD and Principal but no action was taken by them then she

informed the same tc her parents. Her father also complained to HOD, Principal and Local Police authorities, but no action has been taken by them. Moreover due to these complaints Mr. Saif and his associates developed grudges further on her and on 21.02.2023 night, Mr. Saif and his associates gave her poisonous injections forcibly, she became unconscious and was shifted to MGM Hospital for treatment, thereafter shifted to Nizams Institute of Medical Sciences (NIMS), Panjagutta, Hyderabad for better treatment. On 26.02.2023 the Medical Superintendent of NIMS declared that despite continuous efforts by Multidisciplinary team of Specialist Doctors, she could not be saved and declared her dead on 26.02.2023 at 09.10 PM.

In view of the above, the petitioner prayed to-issue the following directions to.

1. Ensure to register the FIR under section 302 of IPC and all other relevant sections of IPC and SC / ST (POA) Act.
2. Ensure the transparent investigation by the Central Bureau of Investigation(CB1) under direct supervision and monitor by a Sitting Judge of Hon'ble Supreme Court of India or Hon'ble High Court for the State of Telangana.
3. Suspend the HOD of Anaesthesia Department and Principal of KMC, Warangal
4. Arrest all the accused including the HOD and Principal of KMC, Warangal and produce them before the concerned Court of Law.
5. Ensure timely charge sheet filing & free and fair trail.
6. Ensure all the punishments including death sentence to the guilty as per the law
7. Ensure to pay compensation of Rs. 10 crores to the dependants of victim and all other additional reliefs in accordance to Government of India Gazzette No. GSR 424(E) dated 14.04.2016 and G.O.Ms No. 13 dated 31.10.2019 of the Government of Telangana.

Counsel for the Petitioner: LETTER
Counsel for the Respondent No.1: GP FOR GENERAL ADMINISTRATION
Counsel for the Respondent Nos.2,3,5 & 6: GP FOR MEDICAL HEALTH & FW
Counsel for the Respondent No.4: SRI MAHESH RAJE, GP FOR HOME

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

TAKEN UP WRIT PETITION (PIL) No.8 of 2023

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

This is a letter petition on which cognizance was taken and the other side was put to notice.

2. Sri Mahesh Raje, learned Government Pleader for Home, entered appearance on behalf of respondent No.4.

3. Learned Government Pleader for Home informed this Court that on 22.02.2023, an offence was registered in Matwada Police Station vide F.I.R No.69 of 2023 under Section 306 read with Sections 108, 354 of IPC, 4(V) of the Telangana Prohibition of Ragging Act, 1997 and 3(1)(r), 3(1)(w)(ii), 3(2)(va) of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989.

4. Since offence has been registered and the criminal action is set in motion, no further directions are required to be issued.

5. Accordingly, the letter petition stands disposed of. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- L. LAKSHMI BABU
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Mr. M. Mallaiah, President of Telangana Scheduled Tribe Employees Welfare Association, 74 HIG, Phase-3, Annamayya Enclave, BHEL Ramachandrapuram, Hyderabad - 502 032.
2. The Chief Secretary, Secretariat, Hyderabad, State of Telangana.
3. The Principal Secretary, Medical and Health Department, Secretariat, Hyderabad, State of Telangana.
4. The Director of Medical Education, Government of Telangana, Hyderabad.
5. The Commissioner of Police, Warangal Commissionerate, Warangal.
6. The Principal, Kakatiya Medical College (KMC), Warangal.
7. The Head of the Department (HOD), Aneasthesia Department Kakatiya Medical College, Warangal.
8. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana, at Hyderabad. [OUT]
9. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
10. Two CCs to GP FOR HOME, High Court for the State of Telangana, at Hyderabad. [OUT]
11. Two CD Copies

PSK.
GJP

HIGH COURT

DATED:27/01/2025

ORDER

TUPWP(PIL).No.8 of 2023



DISPOSING OF THE TUPWP(PIL) WITHOUT COSTS

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17/4/25